

# ACT NO. XIV OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 13th  
March, 1937.)

**An Act further to amend the Indian Limitation  
Act, 1908, for a certain purpose.**

IX of 1908.

**WHEREAS** it is expedient further to amend the  
Indian Limitation Act, 1908, for the purpose here-  
inafter appearing ; It is hereby enacted as follows :—

1. This Act may be called the Indian Limitation Short title.  
(Amendment) Act, 1937.

IX of 1908.

2. In Article 149 in the First Division of the First Amendment of  
Schedule to the Indian Limitation Act, 1908, to the <sup>Article 149,</sup>  
entry in the first column the following words shall be <sup>First Schedule</sup>  
added, namely :—  
<sup>to Act IX of</sup>  
<sup>1908.</sup>

“ except a suit before the Federal Court in the  
exercise of its original jurisdiction ”.

*Price annā 1 or 1½.*

GIPD—L457 LD—8-4-37—4,500.